

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS:BILASPUR**

**Original Application No.203/00844/2019**

Bilaspur, this Wednesday, the 20<sup>th</sup> day of November, 2019

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE SHRI B.V. SUDHAKAR, ADMINISTRATIVE MEMBER**

1. Smt. Suki Yadav wife of Late Meghnath Yadav,  
aged about 52 years

2. Sandeep Yadav, Son of Late Meghnath Yadav,  
aged about 24 years

Both are resident of House No.71  
Geedam Road, Ganganagar Ward  
Jagdalpur, District Bastar (C.G.) 494001

-Applicants

(By Advocate-**Shri Ajay Kumar Barik**)

**V e r s u s**

1. Central Silk Board,  
Through its Joint Director,  
Ministry of Textiles Government of India,  
CSB Complex BTM Layout Madiwala,  
Bangalore 560068

2. Members Secretary, Central Silk Board,  
Bangalore 560 068

3. The Deputy Director Central Silk Board,  
Ministry of Textiles, Government of India,  
CSB Complex, BTM Layout Madiwala  
Bangalore 560 068

4. Vaigyanik D Kendriya Tasar Anusandhan Kendra,  
Jagdalpur District Baster (C.G.) 494001

- Respondents

(By Advocate-**Shri Vivek Verma**)

## **O R D E R (Oral)**

### **By Ramesh Singh Thakur, JM:-**

The applicants through this Original Application are seeking appointment to applicant No.2 on compassionate grounds in the respondent-department.

**2.** The applicants have prayed for the following reliefs:-

*“8.1 That, this Hon’ble Tribunal may kindly be pleased to call for entire records of the case, from the non-applicants.*

*8.2 That, this Hon’ble Tribunal may kindly be pleased to set-aside /quash the impugned communications (Annexure A/2 & A/5) and further be pleased to direct the non-applicant authorities to forthwith take decision on the claim of applicants for providing compassionate appointment to the applicant No.2 in accordance with law.*

*8.3 That, any other relief/order which may deem fit and just in the facts and circumstances of the case including award of the costs of the application may be given.”*

**3.** The case of the applicants is that the husband of applicant No.1 was working as Chowkidar under respondent No.4, who died in harness during his service period. The applicant No.1 submitted application for compassionate appointment to her son i.e. applicant No.2

on 23.12.2015. The respondents vide communication dated 21.12.2016 intimated the applicants that their case is under consideration. The applicant No.1 again submitted applications dated 20.06.2017 and 04.10.2017 for providing compassionate appointment to applicant No.2. The respondents informed the applicant No.1 vide letter dated 18.05.2018 the case is under process in the office and based on relative merit the candidates will be selected and intimated and no information will be sent to the candidates who have not been considered. The applicant sent legal notice on 06.02.2019 to the respondent department. The respondents vide letter dated 04.03.2019 (Annexure A/5) informed the applicant No.1 that her case for compassionate appointment has been reconsidered and the name of applicant No.2 is retained in the priority list.

4. We have perused the impugned order dated 04.03.2019 (Annexure A/5) wherein at Page 31 it has been specifically mentioned by the respondent-department that the name of the applicant has been kept in first priority list

and the name of the applicant No.2 shall be put before the next CRC meeting for consideration.

5. We have considered the reply filed by the respondents and we are of the view that in Annexure A/5 the name of the applicant No.2 has been kept in priority list and the matter of the applicant will be considered for compassionate appointment by the respondent-department as per order dated 04.03.2019 (Annexure A/5).

6. Resultantly, the respondents are directed to take up the matter of the applicants and decide the same as per law/instructions/scheme. The decision so taken shall be intimated to the applicant.

7. Accordingly, this Original Application is disposed of in above terms. No costs.

**(B.V. Sudhakar)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

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